



सत्यमेव जयते

GOVERNMENT OF TRIPURA
URBAN DEVELOPMENT DEPARTMENT

THE TRIPURA MUNICIPAL (DELIMITATION OF CONSTITUENCIES)
(4TH AMENDMENT) RULES, 2015

GOVERNEMENT OF TRIPURA
URBAN DEVELOPEMENT DEPARTMENT

NO.F.14 (1)-UDD/DUD/DEL/2015/ 3712-22

Dated, Agartala, The 28th July, 2015.

NOTIFICATION

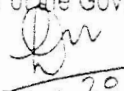
In exercise of the powers conferred by Section 274 of the Tripura Municipal Act, 1994, the State Government hereby makes the following Rules, further to amend the Tripura Municipal (Delimitation of the Constituencies) Rules, 1994, namely :-

1. (1) These Rules may be called the Tripura Municipal (Delimitation of Constituencies)(4th Amendment) Rules, 2015.
(2) They shall come into force at once.
2. In Chapter II of the Tripura Municipal (Delimitation of Constituencies) Rules, 1994 (herein after referred to as Principal Rules) , below Chapter II, the words "MUNICIPAL COUNCILS/ NAGAR PANCHAYATS AND CONSTITUENCIES" shall be substituted by the words " MUNICIPALITIES AND CONSTITUENCIES".
3. In Second Proviso to Sub-rule (3) and Sub-rule 4(i) of Rule 3 (A) of the Principal Rules as substituted by The Tripura Municipal(Delimitation of Constituencies) (3rd Amendment) Rules, 2010, the words "Municipal Council or Nagar Panchayats" shall be substituted by the word, "Municipality".
4. In the Proviso to Rule 4(2), under Chapter – II of the Principal Rules, as substituted by the Tripura Municipal (Delimitation of Constituencies) Amendment Rules, 1995, the words " Sub-Divisional Officers" wherever appearing, shall be substituted by the words, " Sub-Divisional Magistrate".
5. In Rule 5, under Chapter III of the Principal Rules, the words "the Municipal Councilor/ Nagar Panchayats" shall be substituted by the words "any Municipality".
6. In Rule 6, under Chapter III of the Principal Rules, the words "Municipal Council and the Nagar Panchayats" shall be substituted by the words "any Municipality" and thereafter the words, "as the case may be" shall be deleted.
7. In ORDER Form - A, of The Tripura Municipal (Delimitation of Constituencies) Rules, 1994 as inserted by the Tripura Municipal (Delimitation of Constituencies) Amendment Rules, 1995 at fourth line or thereafter the words "Municipal Council, Agartala/ _____Nagar Panchayat" wherever appearing shall be substituted by the words, " Agartala Municipal Corporation, Agartala / _____ Municipality" and at the seventeenth line, the word "SDO" shall be replaced by the word "SDM" and the words "Municipal Council / Nagar Panchayats" shall be replaced by "Municipality".
8. In ORDER Form - B, of The Tripura Municipal (Delimitation of Constituencies) Rules, 1994 as inserted by the Tripura Municipal (Delimitation of Constituencies) Amendment Rules, 1995 at sixth, thirteenth and twenty-third line the words " Municipal Council, Agartala/ -----Nagar

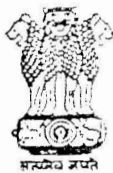
Panchayats " wherever appearing shall be substituted by, "Agartala Municipal Corporation, Agartala / _____ Municipality" and in the twenty-fifth line of the ORDER, after the word "Municipality" and before the words , "in column (2)", the words , "in column (1) number of members to be elected to the Municipality" shall be inserted.

9. In ORDER Form – C. of The Tripura Municipal (Delimitation of Constituencies) Rules, 1994 as inserted by the Tripura Municipal (Delimitation of Constituencies) 2nd Amendment Rules 2000 at the sixteenth line, the word "SDO" shall be replaced by the word "SDM".

By order of the Governor.


(Smt. Purnima Das)
Deputy Secretary to the
Government of Tripura.

TRIPURA GAZETTE



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PART--I-- Orders and Notifications by the Government of Tripura,
The High Court, Government Treasury etc.

GOVERNEMENT OF TRIPURA
URBAN DEVELOPEMENT DEPARTMENT

NO.F.14 (1)-UDD/DUD/DEL/2015/ 3712-22

Dated, Agartala, The 20th July, 2015.

NOTIFICATION

In exercise of the powers conferred by Section 274 of the Tripura Municipal Act, 1994, the State Government hereby makes the following Rules, further to amend the Tripura Municipal (Delimitation of the Constituencies) Rules, 1994, namely :-

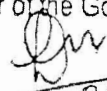
1. (1) These Rules may be called the Tripura Municipal (Delimitation of Constituencies) (4th Amendment) Rules, 2015.
(2) They shall come into force at once.
2. In Chapter II of the Tripura Municipal (Delimitation of Constituencies) Rules, 1994 (herein after referred to as Principal Rules) , below Chapter II, the words "MUNICIPAL COUNCILS/ NAGAR PANCHAYATS AND CONSTITUENCIES" shall be substituted by the words " MUNICIPALITIES AND CONSTITUENCIES".
3. In Second Proviso to Sub-rule (3) and Sub-rule 4(i) of Rule 3 (A) of the Principal Rules as substituted by The Tripura Municipal(Delimitation of Constituencies) (3rd Amendment) Rules, 2010, the words "Municipal Council or Nagar Panchayats" shall be substituted by the word, "Municipality".
4. In the Proviso to Rule 4(2), under Chapter – II of the Principal Rules, as substituted by the Tripura Municipal (Delimitation of Constituencies) Amendment Rules, 1995, the words " Sub-Divisional Officers" wherever appearing, shall be substituted by the words, " Sub-Divisional Magistrates " /
5. In Rule 5, under Chapter III of the Principal Rules, the words "the Municipal Councilor/ Nagar Panchayats" shall be substituted by the words "any Municipality".
6. In Rule 6, under Chapter III of the Principal Rules, the words "Municipal Council and the Nagar Panchayats" shall be substituted by the words "any Municipality" and thereafter the words, "as the case may be" shall be deleted.
7. In ORDER Form - A, of The Tripura Municipal (Delimitation of Constituencies) Rules, 1994 as inserted by the Tripura Municipal (Delimitation of Constituencies) Amendment Rules, 1995 at fourth line or thereafter the words "Municipal Council, Agartala/ _____Nagar Panchayat" wherever appearing shall be substituted by the words, " Agartala Municipal Corporation, Agartala / _____ Municipality" and at the seventeenth line, the word "SDO" shall be replaced by the word "SDM." and the words "Municipal Council / Nagar Panchayats" shall be replaced by "Municipality".
8. In ORDER Form - B, of The Tripura Municipal (Delimitation of Constituencies) Rules, 1994 as inserted by the Tripura Municipal (Delimitation of Constituencies) Amendment Rules, 1995 at sixth, thirteenth and twenty-third line the words " Municipal Council, Agartala/ -----Nagar

Tripura Gazette, Extraordinary Issue, July 20, 2015 A. D.

Panchayats " wherever appearing shall be substituted by, "Agartala Municipal Corporation Agartala / _____ Municipality" and in the twenty-fifth line of the ORDER, after the word "Municipality" and before the words , "in column (2)", the words , "in column (1) number of members to be elected to the Municipality" shall be inserted.

9. In ORDER Form – C, of The Tripura Municipal (Delimitation of Constituencies) Rules, 1994 as inserted by the Tripura Municipal (Delimitation of Constituencies) 2nd Amendment Rules, 2000, at the sixteenth line, the word "SDO" shall be replaced by the word "SDM".

By order of the Governor,


20.7.15
(Smt. Purnima Das)
Deputy Secretary to the
Government of Tripura.